

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 32

IA 110/2023 IN C.P. (IB)/3863(MB)2019

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.03.2024**

NAME OF THE PARTIES:

RAJENDRA SHAH

V/s

VARSHA CORPORATION LIMITED

Section 7, 19(2) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 110/2023

The Respondent Nos.4 & 5 are set ex-parte. The Counsel appearing for Respondent No.1, 2, 3 and 6 submits that the surrejoinder has been served to the other party and due to technical glitch, it could not be uploaded on the DMS Portal. List this matter on Board on **12.04.2024**.

-sd-

PRABHAT KUMAR
MEMBER (TECHNICAL)

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh